



HIMACHAL PRADESH VIDHAN SABHA SECRETARIAT

NO. VS-Fin-3M(Notification)-03/2022

Dated, the 03.05.2024

NOTIFICATION

In exercise of the powers conferred by Section-7 of the Himachal Pradesh Legislative Assembly (Allowances & Pension of Members), Act, 1971 (Act No. 8 of 1971), the Speaker, Himachal Pradesh Vidhan Sabha is pleased to make the following rules to allot accommodation in the MLA Hostels and Guest Houses:-

Short Title & Commencement	(i) These Rules may be called "The Himachal Pradesh Legislative Assembly Members (Allotment of Accommodation in the MLA Hostels and Guest Houses), Rules,2002
	(ii) These Rules Shall come into force from the date of publication in Rajpatra (e- Gazette), Himachal Pradesh
Amendment of Rule -3 (iii)	<p>Allotment of Accommodation:-</p> <p>For the rule 3 of the Himachal Pradesh Legislative Assembly Members (Allotment of Accommodation in the MLA Hostels and Guest Houses), Rules, 2002 (hereinafter referred to as the said rules), the following shall be substituted, namely:-</p> <p>"Generally, One set shall be allotted to each Member. And, the Members who are elected more than once may be allotted two sets subject to availability of accommodation.</p> <p>*****</p>

By Order/-
Speaker,
H.P.Vidhan Sabha
Shimla-4

Endst. No. VS-Fin-3M(Notification)-3/2022

Dated, the 03-05-2024

Copy forwarded to:-

1. The Chief Secretary to the Government of Himachal Pradesh, Shimla-2
2. The Additional Chief Secretary (Finance) to the Govt. of H.P.Shimla-2
3. The Principal Secretary(GAD) to the Govt. of H.P. Shimla-2
4. The LR-cum-Principal Secretary(Law) to the Govt. of H.P. Shimla-2